

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

IA Nos. 388/2024, 668/2024
in
C.P. (IB) No. 669/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Major Brands (India) Pvt. Ltd.

...Petitioner

Vs.

No exit Clothing Pvt. Ltd.

...Respondent

Under Section: 9, 66(1), IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 06.06.2024.

Sd/-
Court Officer

Preeti
18.04.2024